## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

Appeal No.209/2017

In the matter of:

PPAP Securities Advisors (P) Limited

....PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 23.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**DEEPA KRISHAN** 

Hon'ble Member (Technical)

For the Petitioner

/applicant

: Mr. Alok Kumar, Advocate

Mr. Priyanshu Yadav, Advocate

Ms. Jyoti Kukreja, Advocate

For the Respondent/Corporate Debtor:

Ms. Easha Kadian, Advocate for

Income tax Department.

For the Intervener

: Ms. Easha Kadian, Advocate for

Income tax Department.

## **ORDER**

Learned Counsel for the petitioner is present and represents that an advance copy of the Application along with the annexures has already been served on the ROC on 16.11.2017. The Respondent/ROC is given four weeks time to file its reply to the Appeal with an advance copy of the reply to be made available to the Ld. Counsel for the Appellant and the Appellant to file rejoinder within a period of two weeks thereafter. Ld. Counsel for the petitioner represents that two copies of the Appeal along with annexures, one meant for the jurisdictional office of the Income tax Department and other for the Counsel appearing before this Tribunal for the Income tax Department, namely, Ms. Easha Kadian, who is also present for Ms. Lakshmi Gurung, Standing Counsel, IT Department has been already given. This representation of Mr. Alok Kumar Kochhal, Counsel for the petitioner is taken on record.

Income tax Department to also file its response/observations on or before the next date of hearing.

List on 18.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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